

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 287 OF 2015 &
IA NO. 468 OF 2015

Dated: 15th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Swasti Power Ltd. Appellant(s)
Vs.
Uttarakhand Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Ankit Saini

Counsel for the Respondent(s) : Ms. Aanchal Arora for
Mr. Buddy A. Ranganadhan for R-1
Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R.2

ORDER

The learned counsel appearing for Appellant prays for another two weeks' time to file his written submission.

The learned counsel appearing for the Respondents seeks' two weeks' time to file their respective replies.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

Another two weeks' time is extended to file the written submission in compliance of the order dated 04.04.2018.

The learned counsel appearing for the Respondents permitted to file their replies within two weeks' thereafter after serving copy on the other side.

List the matter on **09.07.2018**, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member
Pr/kt

(Justice N. K. Patil)
Judicial Member